

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH, 'A' PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S.VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.548/PUN/2020
निर्धारण वर्ष / Assessment Year : 2007-08

Garrett Motion Technologies (India) Private Limited (Formerly known as Honeywell Turbo Technologies (India) Private Limited as legal successor to Honeywell Turbo India Pvt. Ltd.), Plot No.4A, Rasoni Industrial Estate, Near Hinjewadi Phase II, Village Mann, Taluka Mulshi, Pune 411 057 PAN : AABCH5035J	Vs.	DCIT, Circle-1(2), Pune
Appellant		Respondent

Assessee by Shri Rajendra Agiwal
Revenue by Shri Mahadevan A.M. Krishanan
Date of hearing 27-04-2021
Date of pronouncement 27-04-2021

आदेश / ORDER

This appeal by the assessee arise out of the order dated 06-02-2020 passed by the CIT(A)-13, Pune in relation to the assessment year 2007-08.

2. Before us, the Director of the assessee has filed letter dated 15-04-2021 seeking withdrawal of the appeal. The relevant contents of such letter reads as under:

“We refer to the above-mentioned appeal filed by the Appellant.

In this regard, the Appellant submits that it has opted for dispute resolution under Direct Tax Vivad Se Vishwas Act, 2020 and the designated authority has issued Form 3 on 19 February 2021 for the said Assessment Year (copy of the Form 3 for AY 2007-08) has been enclosed as Attachment 1).

Accordingly, the Appellant submits that it is in the process of filing Form 4 and wishes to withdraw the aforementioned appeal for the captioned year (viz., ITA No.548/PUN/2020).

The Appellant requests your Honours to accept the withdrawal request and issue the required order.

In case your Honours required any further details, do let us know, the appellant shall be glad to provide the same.”

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 27th April, 2021.

Sd/-
(S.S.VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 27th April, 2021
सतीश

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-13, Pune
4. The PCIT-5, Pune
5. DR, ITAT, 'A' Bench, Pune
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	27-04-2021	Sr.PS
2.	Draft placed before author	27-04-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		